

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.201/03

Monday this the 27th day of October 2003

C O R A M :

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

1. N.Sreemathi
W/o. late K.Raveendran,
Residing at : Room No.2,
TKN Lane, Padannapalam,
Kannur - 670 001.
2. Reeja N
D/o. late K.Raveendran,
Residing at : Room No.2,
TKN Lane, Padannapalam,
Kannur - 670 001.

Applicants

(By Advocate Mr.O.V.Radhakrishnan)

Versus

1. Director General of Posts
Department of Posts, Dak Bhavan,
New Delhi - 110 001.
2. Chief Post Master General
Kerala Circle,
Thiruvananthapuram - 695 033.
3. Superintendent of Post Offices
Kannur Division, Kannur - 670 001.
4. Union of India, represented by its
Secretary, Ministry of Communications,
New Delhi.

Respondents

(By Advocate Mr.T.C.Krishna,ACGSC)

This application having been heard on 27th October 2003
the Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

The widow of Late K.Raveendran and his daughter applicant
1 and 2 have filed this application jointly aggrieved by Annexure
A-4 order by which their claim for employment assistance on
compassionate grounds was rejected. The 1st applicant had on

21.1.02 submitted a representation aggrieved by Annexure A-4 within three weeks to the Director General of Department of Posts. The applicants have prayed that the impugned order be set aside and the respondents be directed to grant the 2nd applicant appointment under the scheme for compassionate appointment without taking into account of the meagre family pension as also for a direction to the 1st respondent to consider and dispose of the Annexure A-5 representation within a reasonable time.

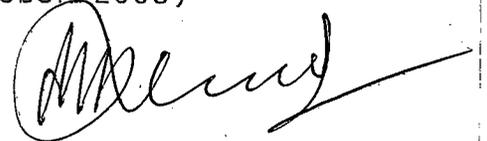
2. The respondents in their detailed reply statement seek to justify the impugned order. It has been stated that the Annexure A-5 appeal was not readily traceable. When the application came up for hearing counsel on either side agreed that the application may be disposed of directing the 1st respondent to consider copy of Annexure A-5 available in the file as a representation, along with a supplementary representation which the applicant may make forthwith, taking into account the relevant facts and circumstances and to give the applicant a appropriate reply within a reasonable time.

3. In the light of above submission made by the counsel on either side, the application is disposed of permitting the applicant to make a representation supplementary to Annexure A-5 with supporting documents within three weeks and directing the 1st respondents to consider the representations in the light of the facts, circumstances, rules and instructions on the subject and to give the applicant an appropriate reply within a period of three months from the date of receipt of the supplementary

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representation. No order as to costs.

(Dated the 27th day of October 2003)

A handwritten signature in black ink, appearing to read 'A.V. Haridasan', with a long horizontal flourish extending to the right.

A.V. HARIDASAN
VICE CHAIRMAN

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